

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO. 1706
TO BE ANSWERED ON 06.03.2018
HOARDING AND PROFITEERING**

1706. SHRI SUKHBIR SINGH JAUNAPURIA:
(OIH)

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is aware that trading companies are indulging in hoarding and profiteering due to price rise of food grains and low minimum support price while farmers and consumers are incurring losses regularly; and
- (b) if so, the details of the remedial measures taken by the Government in this regard?

ANSWER

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)**

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)**

(a) & (b) : To ensure adequate availability of essential food items at fair prices in the general retail market, from time to time Central Government issues enabling orders to fix stock limits to carry out de-hoarding operations against hoarders of specified essential foodgrains based on which State take appropriate decision for imposing limits. Central Government also issues advisories to States/UTs for strict enforcement of Essential Commodities Act, 1955 (EC Act) & Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 (PBMMSEC Act) from time to time. The States/Uts as enforcement agencies for EC Act, 1955 and PBMMSEC Act, 1980 take action against unscrupulous trading, blackmarketing, hoarding, profiteering and speculative trading.
